

Central Information Commission

**Decision No. 293 /IC(A)/2006
F.Nos.CIC/MA/A/2006/00386**

Dated, the 20th Sep., 2006

Name of the Appellant : Shri V. Ramakrishnan, Dy. Commissioner of Central Excise-III, 121, Nangambakkam High Road, Chennai-600034.

Name of the Public Authority : Directorate General of Vigilance, Customs & Central Excise, 1st & 2nd Floor, Hotel Samrat, Kautilya Marg, Chanakyapuri, New Delhi-110021.

DECISION

1. The appellant had asked for certain information relating to investigations of a case. The CPIO provided a detailed reply and furnished partial information while the remaining information was denied u/s 8(1) (d) on the ground that the disclosure of information would impede the process of investigation.

2. In view of the above, the CPIO has correctly applied exemption u/s 8(1) (h) of the Act.

3. The appeal is accordingly dismissed.

Sd/-

(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy :

(L.C. Singhi)
Joint Secretary & Addl. Registrar

Cc:

1. Shri V. Ramakrishnan, Dy. Commissioner of Central Excise-III, 121, Nangambakkam High Road, Chennai-600034.
2. Shri C.S. Prasad, CPIO, Directorate General of Vigilance, Customs & Central Excise, 1st & 2nd Floor, Hotel Samrat, Kautilya Marg, Chanakyapuri, New Delhi-110021.